

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

11

OF 199 &

Applicant(s) Mrs. pulchareen Bakiza
-vs-

Respondent(s) Union of India & others

Advocate for Applicant(s) Mr. N. Dutta
Mr. D.K. Das

Advocate for Respondent(s) Mr. B.K. Sharma, Rly. S.C.

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/BD No ... F54352 Dated ... 29/2/98</p> <p><i>D.P. Registrar</i> 29/2/98</p>	3.2.98	<p>Mr D.K. Das, learned counsel for the applicant submits that the applicant has no interest to proceed in the case. Therefore, he does not press the application. The application is dismissed as not pressed.</p> <p><i>6</i> Member</p>
<p>Requisites 2 copies have been filed.</p> <p><i>23/1</i></p> <p>17/2 copy of the order was sent to the D/Secy. for sending the same to the L/Secretary & the parties.</p>	<p>nkm 17/2</p>	


 Vice-Chairman

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Notes of the Registry	Date	Order of the Tribunal (See para 22A (2)(b))
23.2.78 Jaswinder Singh v. State of H.P.	23.2.78	Order of the Tribunal dated 23.2.78 in case No. 3 of 1978.
428 & 429 of 23.2.78 copied	23.2.78	Order of the Tribunal dated 23.2.78 in case No. 3 of 1978.
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